

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2679
ANSWERED ON:07.02.2014
OIL AND GAS EXPLORATION
Dhanaplan Shri K. P.;Ray Shri Saugata

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Ministry of Home Affairs has advised his Ministry to restrict some foreign firms from participating in the next offer of certain oil and gas exploration blocks;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether these restrictions will also be observed in respect of purchase of machines sub-contracts or consultancy;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI PANABAACA LAKSHMI)

(a)& (d): Ministry of Home Affairs (MHA), while conveying clearances for oil & gas blocks to be offered under NELP-X, has advised that:

i for blocks RJ-ONN-2013/1 and RJ-ONN-2013/2, no Chinese companies be awarded the contracts.

ii. for blocks NEC-OSN-2013/3, NEC-OSN-2013/4, NEC-OSN-2013/5 and the contracts.

iii for blocks KG-DWN-2013/1, KG-DWN-2013/2 and KG-DWN-2013/3 only Indian companies be awarded the contracts

MHA has also advised that "restrictions may be observed in respect of sub-contractors, leasing the work, consultancy, procurement of equipment and utilizing services for repair and maintenance of equipment too".

(e): These guidelines would be followed while awarding the blocks under NELP-X.